Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 05.12.2013 but actually held on 06.12.2013

The meeting No.34/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 05.12.2013 but actually held on 06.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-----------------|
| 1. | Shri Nand Lal, Sr. D.O. | DIPP |
| 2. | Shri K.C. Meena, DDG | DGFT |
| 3. | Shri V.K. Kohli, Deputy Director | R.O., TC, Noida |
| 4. | Shri Kuldeep Singh, Assistant Director | MSME |
| 5. | Shri P.P. Pasricha, F.T.D.O. | DGFT |

At the outset, the Minutes of NC-V Meetings Nos.33/AM-14, dated 28.11.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 28.11.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.34/AM-14 dated 05.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 34/84-ALC3/2013 MEETING DATE : 05.12.2013

| | Case No.:3/27/84-ALC3/2013 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|------------|--------------------------------|--|------------------------|
| $\Big\ _1$ | HQ File :01/84/050/00204/AM14/ | Lic.No/Date:0710095307 09.05.2013 | Defer Date: 02.01.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to issue another reminder the R.A. Bangalore and deferred the case for re-listing on 02.01.2014.

| | Case No.:4/27/84-ALC3/2013 | | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|--------|--------------------------------|--|--|------------------------|
| $\ _2$ | HQ File :01/84/050/00205/AM14/ | | Lic.No/Date:0710095282 09.05.2013 | Defer Date: 02.01.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to issue another reminder the R.A. Bangalore and deferred the case for re-listing on 02.01.2014.

| Case No.:4/34/84-ALC3/2013 | 1 3 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|--------------------------------|-----|--|------------------------|
| HQ File :01/84/050/00244/AM14/ | | | Defer Date: 02.01.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 02.01.2014.

| | | 1 3 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|---|--------------------------------|-----|--|------------------------|
| 4 | HQ File :01/84/050/00206/AM14/ | | l I | Defer Date: 26.12.2013 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.

| Case No.:6/31/84-ALC3/2013 | 1 - 7 | 0.5.10.0010 | Status: Approved |
|--------------------------------|---------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00219/AM14/ | RLA File :05/24/040/00222/AM14/ | Lic.No/Date:0510368254 11.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---------------------------------------|-----------|-----------------------|------------|
| | | Quantity | | allowed |
| 1. | Fleece Rug (Saddlery items) made of | 1760 Nos. | Bonded fabric, GSM- | 6406 Meter |
| | bonded fabric, GSM-560 to 580 | | 560 to 580. Width-60" | |
| | (Net content of imported item used in | | | |
| | export product = 6160 Meters) | | | |
| 2. | Fleece Hood (Saddlery items) made | 880 Nos. | Bonded fabric, GSM- | 1100 Meter |
| | of bonded fabric, GSM-560 to 580 | | 560 to 580. Width-60" | |
| | (Net content of imported item used in | | | |
| | export product = 1056 Meters) | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | II I | | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|---|--------------------------------|--|--|------------------------|
| 6 | HQ File :01/84/050/00216/AM14/ | | | Defer Date: 19.12.2013 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

| Case No.:16/34/84-ALC3/2013 | Party Name: RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Approved |
|--------------------------------|--|--|---------------------|
| HQ File :01/84/050/00256/AM14/ | | Lic.No/Date:0510368905 21.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|----------------------------------|----------|----------------------------|-----------|
| | | Quantity | | allowed |
| 1. | Ladies Top of Indian origin with | | 100% Polyester lace | 2304 Kgs. |
| | imported embellishment made of | Nos. | unbleached knitted fabric, | |
| | 100% Polyester lace unbleached | | GSM-245+/-10% | |
| | knitted fabric, GSM-245+/-10%, | | | |
| | Style No. 331096/333282 | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:18/34/84-ALC3/2013 | - 11-05 - 111-11-11 | 05.10.2012 | Status: Approved |
|--------------------------------|---------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00258/AM14/ | RLA File :02/24/040/00107/AM14/ | Lic.No/Date:0210195515 22.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below-

| S.No. | Export Product | Export | Import item | Quantity allowed |
|-------|----------------|----------|-------------|------------------|
| | | Quantity | | |

| | 1. | Pacmaan Gland NA 757 | Packing | 940 Kgs. | Graphite ePTFE | d PTFE | filament - | + 978 (including wastage) | Kgs. 4% | |
|----------------|--------------------------------|---|------------|---------------------------------|----------------|--------------------------|-------------------------|---------------------------|---------|---------------------|
| | The R.A. s | hall be advised to ta | ke necessa | ary action subje | ect to com | pliance of c | other usual c | | | l |
| | Case No.:5/3 | 34/84-ALC3/2013 | Pa | rty Name: J.D. JC | NES & CO. | PVT. LTD. | Meet No/D 05.12.2013 | ate:34/84-ALC3/20 | 013 | Status: Approved |
| | HQ File :01/84/050/00245/AM14/ | | | RLA File :02/24/040/00109/AM14/ | | Lic.No/Date 22.10.2013 | e:0210195517 | | | |
| $\Pi \cap \Pi$ | submitted | The Committee continuous this case. Accordailed below:- | | - | • | • | | - - | | <u> </u> |
| | S.No. | Export Product | | Export Quantity | Import its | em | | Quantity allowed | | |
| | 1. | Pacmaan Gland NA 781 | Packing | 971 Kgs. | | (Sealants) spersion Y | Pack Fib 096 DO | ore 1000 Kgs. | • | |
| | The R.A. s | hall be advised to ta | ke necessa | ary action subje | ect to comp | pliance of c | other usual c | onditions. | | |

| | Case No.:6/34/84-ALC3/2013 | | II | | Meet No/Date 05.12.2013 | :34/84-ALC3/2013 | Status: Approved | |
|--|--|------------------------|--------------|------------------|----------------------------|--------------------------------------|------------------|----------|
| HQ File :01/84/050/00246/AM14/ RLA File :02/24/040/00110/AM14/ | | | | | | Lic.No/Date:0210195518 22.10.2013 | | |
| 10 | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | | | | <u> </u> |
| | S.No. | Export Product | | Export Quantity | Import item | | Quantity allowed | |
| | 1. | Pacmaan Glan NA 747 | d Packing | 1200 Kgs. | Twaron Aramid filar | nent Yarn | 1236 Kgs. | |
| | The R.A. s | shall be advised to | take necessa | ary action subje | ect to compliance of o | ther usual co | nditions. | |

| Case No.:19/34/84-ALC3/2013 |] 3 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Approved |
|--------------------------------|---------------------------------|--|---------------------|
| HQ File :01/84/050/00259/AM14/ | RLA File: 10/24/040/00045/AM14/ | Lic.No/Date:1010055229 22.10.2013 | |
| D • • TI O '4 '1 1 | 1 4 1 44 | 1 41 1 4 1 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity allowed | |
|-------|--------------------------|------------|--------------------------------|------------------|--|
| | | Quantity | | | |
| 1. | PVC Tufted Coir Mats (in | 50,000 Sq. | Relevant thickness and quality | 51,500 Sq. | |
| | cut sizes) | meter | of PVC Tufted Coir Mats in | meter | |
| | | | rolls forms | | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | | 3 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|----|--------------------------------|---|--|------------------------|
| 12 | HQ File :01/84/050/00221/AM14/ | | | Defer Date: 26.12.2013 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.

| | | | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|----|--------------------------------|--|--|------------------------|
| 13 | HQ File :01/84/050/00241/AM14/ | | | Defer Date: 02.01.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.01.2014.

| | Case No.:2/34/84-ALC3/2013 | | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred |
|----|--------------------------------|--|--|------------------------|
| 14 | HQ File :01/84/050/00242/AM14/ | | | Defer Date: 02.01.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.01.2014.

| Case No.:8/34/84-ALC3/2013 | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Approved |
|--------------------------------|-------------------------------------|--|------------------|
| HQ File :01/84/050/00248/AM14/ | | Lic.No/Date:0510369214 23.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity | |
|-------|--|-----------|----------------------|----------|-----|
| | | Quantity | | allowed | |
| 1. | Ladies Camisole made of 100% Silk | 2300 Nos. | 100% Silk Crepe dyed | | Sq. |
| | Crepe dyed fabric, GSM-60+/-10%, Style No.9099 | | fabric, GSM-60+/-10% | meter | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:15/34/84-ALC3/2013 | 1 - 2 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Approved |
|--------------------------------|-------|--|---------------------|
| HQ File :01/84/050/00255/AM14/ | | Lic.No/Date:0510369213 23.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per amendment sheet issued by CLA, New Delhi and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export | Import item | Quantity |
|-------|----------------------------------|-----------|----------------------|------------|
| | | Quantity | | allowed |
| 1. | Ladies Jacket made of 100% Linen | 13,300 | 100% Linen dyed | 31,654 Sq. |
| | dyed woven fabric, GSM-161+/- | Nos. | woven fabric, GSM- | meter |
| | 10%, Style No. | | 161+/-10% | |
| | 14C02276/14C04559 | | | |
| 1. | Ladies Jacket made of 100% Linen | 7835 Nos. | 100% Linen yarn dyed | 18,647 Sq. |
| | yarn dyed woven fabric, GSM- | | woven fabric, GSM- | meter |
| | 183+/-10%, Style No. | | 183+/-10% | |
| | 14C02276/14C04559 | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | - | 05.10.0010 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00249/AM14/ | | Lic.No/Date:0510369415 25.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S | .No. | Export Product | Export | Import item | Quantity allowed |
|---|------|---------------------------------|----------|------------------------|-------------------|
| | | | Quantity | | · |
| 1 | • | Ladies Top made of 100% | 15,822 | 100% Polyester printed | 17,721 Sq. meter |
| | | Polyester printed woven fabric, | Nos. | woven fabric, GSM- | (@ 1.12 sq. meter |
| | | GSM-75+/-10%, Style No. | | 75+/-10% | per piece) |

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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:7/34/84-ALC3/2013 | Party Name: SHAHI EXPORTS PVT. LTD. | 05.10.2012 | Status: Approved |
|--------------------------------|-------------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00247/AM14/ | RLA File :07/24/040/00247/AM14/ | Lic.No/Date:0710099256 28.10.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| | Quantity | |
|-----------|----------|-----|
| | | |
| | allowed | |
| on 35% | 27,060 | Sq. |
| e fabric, | meter | |
| -10% | | |
| | | |
| | | |
| ce | | ′ |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:12/34/84-ALC3/2013 | 1 | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Approved |
|--------------------------------|---------------------------------|--|---------------------|
| HQ File :01/84/050/00252/AM14/ | RLA File :05/24/040/00250/AM14/ | Lic.No/Date:0510370195 01.11.2013 | |

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|-------------------------------------|-----------|-----------------------|------------|
| | | Quantity | | allowed |
| 1. | Ladies other garments (Top) made of | 9742 Nos. | 60% Viscose 40% | 21,441 Sq. |
| | 60% Viscose 40% Polyester woven | | Polyester woven dyed | meter |
| | dyed fabric, GSM-76+/-10%, Style: | | fabric, GSM-76+/-10%, | |
| | VALLE | | width-56" | |

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:10/34/84-ALC3/2013 | - | 05.10.0010 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00250/AM14/ | | Lic.No/Date:0510370373 06.11.2013 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---------------------------------|----------|--------------------------|----------|
| | | Quantity | | allowed |
| 1. | Kids Shorts made of 100% Cotton | 15,950 | 100% Cotton Twill fabric | 9003 Sq. |
| | Twill fabric 30X30/132X70, GSM- | Nos. | 30X30/132X70, GSM- | meter |
| | 155+/-10% | | 155+/-10%, width-57/58" | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/34/84-ALC3/2013

Party Name: CONCEPT CLOTHING

Meet No/Date:34/84-ALC3/2013

Status:

| | | , | 05.12.2013 | Deferred |
|----|---|--------------------------------------|--------------------------------------|------------------------|
| | HQ File :01/84/050/00251/AM14/ | RLA File :05/23/040/00317/AM14/ | Lic.No/Date:0510370372 06.11.2013 | Defer Date: 02.01.2014 |
| 21 | Decision: The Committee considered | I the case as per agenda alongwith o | ther relevant papers and observe | ed that applicant firm |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM & lay-marker of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 02.01.2014.

| | Case No.:13/34/84-ALC3/2013 | Party Name: MAYA EXPORTS CORPN | Meet No/Date:34/84-ALC3/2013 05.12.2013 | Status: Deferred | |
|-----------|--|---------------------------------|--|------------------------|--|
| | HQ File :01/84/050/00253/AM14/ | RLA File :05/24/040/00280/AM14/ | Lic.No/Date:0510370449 07.11.2013 | Defer Date: 02.01.2014 | |
| $\ _{22}$ | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch a | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch and other description of export product of the proposals submitted by applicant firm against the Advance Licence Nos.0510370195 dated 01.11.2013 and 05103370449 dated 07.11.2013 are the same whereas the requirement of quantity of fabric of both the proposals are different. Accordingly, the Committee after deliberations decided to ask the applicant firm to clarify the position in this respect for consideration of the proposal. The case stands for re-listing on 02.01.2014.

| | Case No.:14/34/84-ALC3/2013 Party Name: MA | | AYA EXPORTS | | Meet No/Date:34/84 05.12.2013 | 4-ALC3/2013 | Status: Approved | |
|--|--|--------------------|-----------------|---------------|----------------------------------|----------------------------------|---------------------|--|
| | HQ File :01/8 | 84/050/00254/AM14/ | RLA File :05/24 | /040/00279/AM | | Lic.No/Date:051037 07.11.2013 | 70448 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after delibered decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | | · | | | |
| 23 | S.No. | Export Product | | Export | Import iter | m | Quantity | |
| | | | | Quantity | _ | | allowed | |

| 1. | Ladies other garments (Top) made of | 364 Nos. | 60% Viscose 40% | 939 Sq. |
|----|-------------------------------------|----------|-----------------------|---------|
| | 60% Viscose 40% Polyester woven | | Polyester woven dyed | meter |
| | dyed fabric, GSM-76+/-10%, Style: | | fabric, GSM-76+/-10%, | |
| | RONJA | | width-56" | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| II II | Party Name: RICHA GLOBAL EXPORTS P. LTD. | I | Status: Approved | | |
|---|--|--------------------------------------|---------------------|--|--|
| HQ File :01/84/050/00257/AM14/ | | Lic.No/Date:0510370452 07.11.2013 | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below: | | | | | |

| S.No. | Export Product | Export | Import item | Quantity |
|-------|--|----------|--------------------|------------|
| | | Quantity | | allowed |
| 1. | Ladies Top of imported front panel made of | · · | 100% Polyester | 11,440 Sq. |
| | 100% Polyester woven dyed fabric, GSM- | | woven dyed fabric, | meter |
| | 125+/-10% & back panel of Indian fabric, | | GSM-125+/-10% | |
| | GSM-125+/-10%, Style No. | | | |
| | 329099/337624 | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 1 | - | 1 | Status: Deferred |
|--------------------------------|---------------------------------|------------------------|---------------------|
| HO File :01/84/050/00243/AM14/ | RLA File :32/24/040/00017/AM14/ | Lic.No/Date:3210069690 | Defer Date: |

| | | | [13.11.2013 | 02.01.2014 |
|----|---|--|---------------------------------|--------------------|
| 25 | Decision: The Committee considered | the case as per agenda alongwith other | relevant papers and observed th | nat applicant firm |

has not provided measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 02.01.2014.

MANUAL AGENDA CASE

(26)

| _ | / | | |
|---|--|---------------------------------------|--|
| | Case No.400 | M/s Gajananya Silk Fabrics, Bangalore | |
| | NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/075/AM-14/DES-V | |
| | Ratification of input output norms against Advance Authorization No.0710095279 dated 09.05.2013. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/79/2013-14/Hosv., dated 05.12.2013 as detailed below:

| S.No. | Export Product | Export | Import item | Quantity allowed |
|-------|-------------------------------|-----------|--------------------------|------------------|
| | | Quantity | | |
| 1. | 100% Linen Fabric (100% Linen | 7000 Kgs. | 100% Linen yarn bleached | 8540 Kgs |
| | dyed fabric, GSM-221+/-10% | | 25 LEA to 85 LEA | - |
| | (25 LEA to 85 LEA) | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

| Case No.401 | M/s Chiripal Industries Ltd., Ahmedabad | | |
|--|---|--|--|
| NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/300/AM-13/DES-V | | |
| Ratification of input output norms in respect of Advance Authorization No.0810114745 dated | | | |
| 31.08.2012. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(28)

| Case No.402 | M/s Chiripal Industries Ltd., Ahmedabad | | |
|--|---|--|--|
| NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/280/AM-13/DES-V | | |
| Ratification of input output norms in respect of Advance Authorization No.0810115374 dated | | | |
| 25.09.2012. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(29)

| Case No.403 | M/s Chiripal Industries Ltd., Ahmedabad | | |
|--|---|--|--|
| NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/448/AM-13/DES-V | | |
| Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under

examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(30)

| Case No.404 M/s Chiripal Industries Ltd., Ahmedabad | | | |
|--|----------------------------------|--|--|
| NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/281/AM-13/DES-V | | |
| Ratification of input output norms in respect of Advance Authorization No.0810115375 dated | | | |
| 25.09.2012. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

Outside agenda case

(31)

| Case No.6 | M/s Safetec Disposables Pvt. Ltd., Mumbai | |
|--|---|--|
| NC 34/AM-14, dt. 05.12.2013 | File No.01/84/50/174/AM-10/DES-V | |
| Ratification of input output norms in respect of Advance Authorization No.0310546312 dated | | |
| 18.11.2009 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.10/AM-10, dated 04.06.2009, as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|-------------------------------------|----------|-----------------------------|----------|
| | | Quantity | | allowed |
| 1. | Surgical Gowns & drapes made of | 28.500 | Non-woven fabric made of | 30.000 |
| | non-woven fabric made of 55% wood | M.T. | 55% wood pulp and 45% | M.T. |
| | pulp and 45% Polyester fabric, GSM- | | Polyester fabric, GSM-68+/- | |
| | 68+/-10% | | 10% | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
